FORM OF BILL OF ENTRY TO BE FILED BY A PASSENGER INTENDING TO TAKE DELIVERY OF GOLD OR SILVER FROM A CUSTOMS BONDED WAREHOUSE IN INDIA

(PART - A)

(TO BE COMPLETED BY THE PASSENGER)

1. Name of the Airport :

2. Flight No. and Date :

3. Name of Passenger :

4. Passport No. :

5. Description of goods :

6. Quantity :

I apply for the permission to clear the gold/silver, as per the particulars given above, from the customs bonded warehouse subject to the provisions of the Customs Act, 1962 (52 of 1962).

Place : (Signature of the passenger with date)

(PART - B)

(To be completed by the Air Customs Officer)

7. Customs Tariff Heading No.

8. Rate of Duty
   Exemption Notification No.

9. Duty assessed
   (a) in words :
   (b) in figures :

   Verified the particulars from the passport of the passenger. The passenger is eligible to clear the gold/silver from customs bonded warehouse in terms of Notfn. No.____dated ___

   (Signature of the A.C.O.)

Date : (Counter Signature by ACS)

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10. Duty recovered in convertible foreign currency
   equivalent to Indian Rupee
   (a) In words:
   (b) In figures:

   Date:

   (Signature & seal of the Bank Officer)

(PART - D)
(To be completed by the Customs Officer at the airport)
Passed out of customs charge

Date:

(Signature of Air Customs Superintendent)

(PART - E)
(To be completed by the warehouse keeper giving delivery)

11. Description:
12. Marks and Nos.:
13. Quantity delivered:
14. Bond No.:

Place:
Date:

(Signature of warehouse keeper with seal)

Received the gold/silver as per particulars mentioned above

(Signature of the passenger taking delivery with date)

(PART - F)
(For Audit)

15. Amount of short recovery:
16. Amount of excess recovery:

Date:

(Signature of the Audit Officer)